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Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1994/2004

New Delhi this the 15th day of July, 2005.

Hon'ble Shri Shanker Raju, Member(J)

1. Smt. Sushma Rani,
W/o late Narayan Lal Sharma,
E-68 Dabua Colony,
Air Force Road, Gali No.5,
Faridabad, haryana.
2. Mr. Pankaj Sharma,
S/o late Narayan Lal Sharma,
E-68, Dabua Colony,
Air Force Road, Gali No.5,
Faridabad, Haryana.

..... Applicants

(Present : None)

Versus

1. Government of India,
Directorate of Printing,
Ministry of Urban Development,
'B' Wing Nirman Bhawan,
New Delhi.
2. Govt. of India Photolitho Press,
NIT, Faridabad, Haryana
Through its Manager.

..... Respondents

(through Sh. S.K. Gupta, Advocate)

Order(Oral)

None is present for applicants. On the last date of hearing also none was present on their behalf. We are proceeding under Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. It is trite law that compassionate appointment is to be accorded only with respect to assigned quota of 5% of direct recruitment. It is not disputed that the name of the applicant figures at Serial No.5.

3. O.A. is disposed of with a direction to the respondents that as and when vacancy occurs in 5% quota for compassionate appointment, respondents shall consider the case of the applicant and offer the appointment to applicant No.2. No costs.

S. Raju
(Shanker Raju)
Member(J)

Avv/